

**IN THE INCOME TAX APPELLATE TRIBUNAL "B"**  
**BENCH KOLKATA**

**Before Shri Sanjay Garg, Judicial Member and Shri Girish Agrawal, Accountant Member**

**I.T.A. No.886/Kol/2019**  
Assessment Year: 2012-13

**Aakriti Overseas Pvt. Ltd.....Appellant**  
**23, Pollock Street, 1<sup>st</sup> Floor,**  
**West Bengal-1.**  
**[PAN:AAHCA9111A]**

**vs.**

**PCIT, Central-1, Kolkata.....Respondent**

**Appearances by:**

Shri A.K. Tibrewal, FCA, appeared on behalf of the appellant.

Shri Sudipta Guha, CIT-DR, appeared on behalf of the Respondent.

Date of concluding the hearing : June 6, 2022

Date of pronouncing the order : June 6, 2022

**ORDER**

**Per Sanjay Garg, Judicial Member:**

The present appeal has been preferred by the assessee against the order dated 28.02.2019 of the Principal Commissioner of Income Tax [hereinafter referred to as 'PCIT'].

2. The ld. counsel for the assessee has moved a separate application dated 06.06.2022 and has submitted that as per instruction of his client, he may be allowed to withdraw the present appeal. The ld. DR has not objected to the same. In view of this, the appeal of the assessee is hereby dismissed as withdrawn.

3. In the result, the appeal of the assessee stands dismissed as withdrawn.

***Kolkata, the 6<sup>th</sup> June, 2022.***

Sd/-  
**[Girish Agrawal]**  
**Accountant Member**

Sd/-  
**[Sanjay Garg]**  
**Judicial Member**

Dated: 06.06.2022.

RS

*Copy of the order forwarded to:*

1. Aakriti Overseas Pvt. Ltd
2. PCIT, Central-1, Kolkata
3. CIT(A)-
4. CIT- ,
5. CIT(DR),

//True copy//

By order

Assistant Registrar, Kolkata Benches